

(Rs. in crores)
(Data Provisional)

Name of Coal Company	Total	Of which disputed
Eastern Coalfields Limited	350.89	73.14
Central Coalfields Limited	472.29	124.87
Western Coalfields Limited	261.46	143.60
South Eastern Coalfields Limited	285.82	151.43
Mahanadi Coalfields Limited	146.80	76.50
Bharat Coking Coal Limited	700.54	392.04
Northern Coalfields Limited	258.70	41.74
North Eastern Coalfields	8.05	0.78
Coal India Limited	2484.55	1004.10

Coal sales arrears have been increasing over the years. The outstanding arrears are mainly due from power utilities who are not in a position to make timely payments on account of their own adverse financial conditions.

(d) and (e) Coal supplies to power utilities are generally governed by agreements between coal companies and power utilities. Such agreements also include an arbitration clause. However the old agreements have expired and new agreements are yet to be executed.

In absence of such agreements, instruction have been issued to coal companies to settle their disputes with power utilities through negotiations and if the situation warrants by referring the disputes to arbitration by mutual consent.

[*Translation*]

KUMHER RIOTS

2659. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the progress made by the Central Bureau of Investigation (CBI) in the investigation of the riots incidents which took place in Kumher, Rajasthan in 1992:

(b) the number of persons arrested and charge sheeted, separately, in this case; and

(c) whether any official has been penalised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) 16 cases relating to the Kumher riots were registered on 26-6-92. Field investigations in all these cases have been completed. In three cases, charge-sheets have been filed; in six cases, sanction for prosecution has been received recently from the State Government. Seven cases have been closed for want of evidence.

(b) A total of 51 accused persons were arrested by the local police in these sixteen cases. 17 accused persons have been charge-sheeted in the three cases, challaned in the court till date.

(c) A one Man Commission of Enquiry consisting of Shri K. S. Lodha a retired Judge, of the Rajasthan High Court has been set up by the State Government to go into the circumstances leading to the riots including the administrative lapses that may have contributed to the same.